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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
WP No. 2802 of 2004**

*(ALOK PRATAP SINGH (DECEASED) IN REM Vs THE UNION OF INDIA AND OTHERS)*

**Dated : 09-08-2023**

*Shri K.N. Fakhruddin - Advocate and Shri Himanshu Mishra - Advocate for petitioner.*

*Shri Pushpendra Yadav - Assistant Solicitor General and Shri Sandeep Shukla - Advocate for respondent No.1/Union of India.*

*Shri Piyush Jain - Government Advocate for State.*

*Shri Vikram Johri - Advocate for respondent M.P. Pollution Board.*

*Shri Ravindra Shrivastava - Senior Advocate and Shri Kishore Shrivastava - Senior Advocate with Ms. Shiraz Patodia, Shri Ashish Singh, Ms. Divya Sharma, Ms. Juhi Chawla, Shri Kunal Thakre and Y.M. Tiwari - Advocate for respondent Nos. 4 and 5.*

*Shri Rajiv Mishra - Advocate for respondent No.7.*

*Shri Shreyas Dharmadhikari - Advocate for intervenor.*

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Pursuant to the order passed by this Court on 04/05/2023, Shri Pushpendra Yadav-ASGI informs that the Oversight Committee met on 19/06/2023 and resolve to recommend that the amount of Rs. 129 Crores be released by the Central Government in favour of State Government to carry out disposal of toxic waste lying at the site of the factory. It is further informed by Shri Yadav that the Ministry of Environment, Government of India on 10/07/2023 have sent requisite proposal for budget to Finance Ministry of the State of M.P. for the said amount and decision in that regard shall be taken shortly.

Aforesaid subsequent developments be brought on record by way of

affidavit of the Competent Officers.

Shri Shreyas Dharmadhikari appearing for International Campaign for Justice Sambhavana Trust, Bhopal, who have been allowed to intervene in this case by order dated 23/06/2005, seeks and permitted to file their contentions before this Court by way of affidavit before the next date.

Awaiting the release of funds in favour of State Government, let case be taken up on 27/09/2023.

**(SHEEL NAGU)**  
**JUDGE**

**(AMAR NATH (KESHARWANI))**  
**JUDGE**

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